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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD**

Thursday, this the 05 day of **April, 2007.**

HON'BLE MR. K.S. MENON, MEMBER-A.
HON'BLE MR. S.K. DHAL, MEMBER-J

ORIGINAL APPLICATION NO. 357 OF 2007

Pramod Singh Yadav, a/a 37 years, S/o Sri Balak Ram,
R/o Village & Post Rohila, District Farrukhabad.

.....Applicant

VERSUS

1. Union of India through Secretary Ministry of Communication, Department of Posts, New Delhi.
2. The Sr. Superintendent of Post Offices, Mainpuri Division, Mainpuri.
3. Superintendent of Post Offices, Mainpuri.

.....Respondents

Present for the Applicant:

Sri Vinod Kumar

Present for the Respondents:

Sri S. Singh

O R D E R

BY S.K. DHAL, MEMBER-J

Heard Sri Vinod Kumar, learned counsel for the applicant. Sri S. Singh has made appearance on behalf of respondents and he will file the Vakalatnama in the Registry during the course of the day.

2. The grievance of the applicant is that two proceedings have been initiated against him for the same set of facts. One is criminal proceedings and other is departmental proceedings. On the report of the Enquiry Officer, he has been asked why the

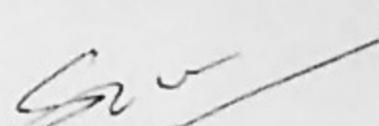
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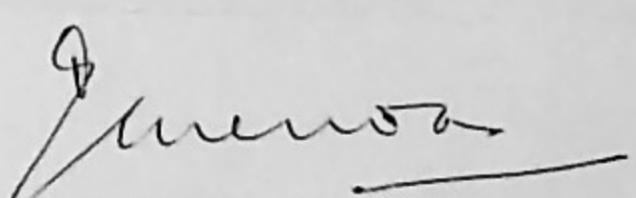
punishment order in the departmental proceedings be not imposed. On this background, it has been submitted on behalf of the applicant that in view of pendency of the criminal case in the Criminal Court, the respondents may be directed not to impose any punishment upon the applicant. It is further submitted that the applicant has made a representation to the respondents, which has not been disposed of as yet and the same is lying pending for consideration.

3. Considering the nature of the case, we think it appropriate to direct the respondents to consider and dispose of the representation of the applicant within a period of three months from the date of receipt of a certified copy of this order, under intimation to the applicant.

4. The O.A. stands disposed in the above terms.
No order as to costs.


MEMBER-J

GIRISH/-


MEMBER-A